

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:3835
ANSWERED ON:14.12.2009
RULES FOR INSTALLATION OF MOBILE TOWERS
Meghwal Shri Arjun Ram

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has framed any rule regarding installation of mobile towers in residential areas of the country;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the time by which it is likely to be implemented?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

- (a) & (b) Service Providers install the mobile towers in a service area to provide mobile phone service as per their business plan and technical requirements. Government has also inserted a clause in the Service Licence Agreement stating "Licensee shall conduct audit and provide self certificates annually as per procedure prescribed by Telecommunications engineering Centre (TEC)/or any other agency authorized by Licensor from time to time for conforming to limits/levels for antennae (Base Station emissions) for general public exposure as prescribed by International Commission on Non-ionizing Radiation Protection (ICNIRP) from time to time".
- (c) No applicable, in view of (a) & (b) above.
- (d) Do not arise, in view of (a) & (b) above.